HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The Pr. District & Sessions Judge, All Districts of Jeh State.

No: 386/120 Mest

Dated: 20-2-

Sub: Chief Justice Conference 2016.

Sir,

Kindly find enclosed a compendium of questionnaires received from the Secretary General, Hon'ble Supreme Court of India with the request to submit consolidated information, to the part of questionnaires strictly as per the prescribed Performa (a copy whereof is attached) which pertains to your Court and the Courts Subordinate to you. The requisite information be sent to this office on or before 23rd of Feb. 2016, through e.mail hcjmujk@nic.in or Fax No.0191-2539896 so as to enable us to send a consolidated response to the entire compendium of questionnaires to the Honble Supreme Court of India, New Delhi.

Encls: 4 leaves.

Yours faithfully,

M.K. Hanjura)

Registrar General

Dated: 20-2-216

Copy forwarded to the In-charge NIC, High Court Wing, uploading on High Court web site.

Registrar General.

Infrastructure

1. Details of Court Complexes in the State:

Sl As on	Number of court	Number of court	Number of court	Number of court
No.	complexes	complexes in	complexes in	complexes on rent
	available	Government-	self-owned	
		owned building	building	
1, 01.01.2014			!	
2. 01,01.2015				
3. 01.01.2016				

2. Details of Court Complexes on Rent:

SI.	As on	Total number of	Number of court complexes on rent for the period of:					
No.		court complexes	Less than 1	1-3 years	3-5 years	5-10	10 years	
		on rent	year			years	and	
			V #				above	
1.	01.01.2014							
2.	01.01.2015							
3.	01.01.2016			-5-		×		

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3. Details of Court Halls in the State:

SI.	As on	Number of	Number of	Number of	Number of	Number of
No.		court halls	court halls	court halls in	court halls in	court halls on
		required	. available	Government-	self-owned	rent
				owned	building	
				building		
1.	01.01.2014					17
2.	01.01.2015					
3	01.01.2016	1				

4. Details of Court Halls on Rent:

S1.	As on	Total number	Number of court halls on rerat for the period of:					
No.		of court halls	Less than 1	1-3 years	3-5 years	5-10 years	10 years and	
		on rent	year		,		above .	
1.	01.01.2014			i i				
2.	01.01.2015				1			
3.	01.01.2016							

5. Details of Funds Allotted for Infrastructure:

Sl.	Financial Year	Funds	allotted	Funds	Extra	fund	Funds	Funds	re-
No.		for infra	structure	utilised	deman	ded for	surrendered	appropria	ited
		(from al	l sources		infrasti	ructure		from	
٠		includin	g				1	infrastruc	ture
		Central,	State or				j	funds	for
		any	other				2	other	
		source)		· .				activities	
1.	2012-2013	1							14
2.	2013-2014	Î						1	
3.	2014-2015				1				

6. Details of Court Complexes/ Court Halls which are under Construction:

Sl.	As on	Total number of	al number of Duration for which court complexes are under construction						
No		court complexes	Less than 1	1-3 years	3-5 years	5-10 years	10 years		
	į.	which are under	year				and above		
		construction							
11.	01.01.2014						l		
2.	01.01.2015						1		
3.	01.01.2016								

7. Details of Renewable Energy Enabled Court Complexes:

Sl.	As on	Total number of	Number of court of	complexes which are	renewable energy
No.		сопц	enabled (solar energ	y etc.)	
	1	complexes ·	Court complexes	Court complexes	Court complexes
			which are at least	which are at least	which are at least
			100% renewable	50% renewable	25% renewable
			energy enabled	energy enabled	energy enabled
1.	01.01.2014				
2.	01.01.2015				
3.	01.01.2016				
4			The state of the s	1	

8. Details with Regard to Differently-Abled Friendly Court Complexes:

Sl. No.	As on	Number of court complexes	Number of court complexes which are		
	2 *		differently-abled freindly		
1.	01.01.2014				
2	01.01.2015				
3.	01.01.2016				

9. Details with regard to Residential Accommodation for Judicial Officers:

Sl.	As on	Number of	Number of	Number of self-	Number of	Number of
No.		residential	residenúal	owned	Government-	residential
		accommodations	accommodations	residential	owned residential	accommodations
		required	available	accommodations	accommodations	taken on rent
1.	01.01.2014					
2.	01.01.2015					
3.	01.01.2016					

10. Details of Residential Accommodation on Rent: .

SJ.,	As on	Number of	Number of	residential a	accommoda	ion on rent f	or the period
No.		residential			of:		
	65 15 15 2	accommodations on rent	Less than	1-3 years	3-5 years	5-10 years	10 years and
1.	01.01.2014	on ren	7,100				-
2.	01.01.2015						
3.	01.01.2016						

11. Residential accommodation which are under construction:

Sl.	As on	Number of	Duration for which residential accommodation are under						
No.		residential	construction						
	ĺ	accommodation	Less than 1	1-3 years	3-5 years	5-10 years	10 years and		
		which are under	year				above		
		construction		2 E					
1.	01.01.2014								
2.	01.01.2015								
3.	01.01.2016								